

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.8/RP/2023

- Subject : Review Petition under section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with the applicable provisions of law, seeking review of orders dated 23.8.2022 and 25.11.2022 passed by Commission in Petition No. 52/MP/2019 in view of (1) material subsequent events; and (2) judicial precedents governing the law leading to error apparent on the face of record while passing the orders dated 23.08.2022 & 25.11.2022.
- Date of Hearing : 28.7.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solitaire Powertech Private Limited (SPPL)
- Respondents : Solar Energy Corporation of India Limited (SPPL) and 5 Ors.
- Parties Present : Shri Nitish Gupta, Advocate, SPPL
Shri Nishant Talwar, Advocate, SPPL
Shri Rishabh Sehgal, Advocate, SPPL

Record of Proceedings

At the outset, learned counsel for the Review Petitioner submitted that the Review Petitioner has moved IA (Dairy) No. 290/2023 seeking amendment to the present Review Petition. Learned counsel clarified that the said amendment is merely for rectification of inadvertent errors that had crept into the pleadings and thus, be allowed.

2. Considering the submissions made by the learned counsel for the Review Petitioner and keeping in view that the Review Petition is yet to be admitted by the Commission, the Commission permitted the said IA seeking amendment to the Review Petition for rectification of inadvertent errors in the pleadings and directed to take on record the amended Petition. Accordingly, IA (Diary) No. 290/2023 was disposed of.

3. The Review Petition shall be listed for hearing on admission on **30.8.2023**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

